

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Comp.App.(AT) (Ins) No. 382 of 2022**

**In the matter of:**

**Ms. Lopa Pankaj Dave, (Suspended Director of Raymon .....Appellant  
Patel Gelatine Pvt. Ltd.)**

**Vs.**

**Mrs. Sunandaben R. Patel & Anr. ....Respondents**

To

The Honourable Members,  
National Company Law Appellate Tribunal  
Principal Bench, New Delhi

11/05/2022

Respected Lordship,

**STATUS REPORT REGARDING CLAIMS RECEIVED**

As directed by you, I here in below furnish the status report regarding claims received:-

**Only one** claim received from the following party.

**Name of the party: - Sunandaben R. Patel (unsecured financial creditor and a  
RELATED PARTY)**

**PARTICULARS OF CLAIM**

<b>Outstanding Amount (After adjusting TDS and paid Amount)</b>	<b>Simple Interest @ 15% Calculated on the Principal Amount w.e.f 1<sup>st</sup> April, 2016 till 31<sup>st</sup> March,2022.</b>	<b>Total Claim Amount</b>
Rs.2,35,78,561/-	Rs.2,47,67,179	Rs.4,83,45,740

**After verification and Scrutinization, the claim is accepted as follows:-**

<b>Outstanding Amount (After adjusting TDS and paid Amount)</b>	<b>Simple Interest @ 15% Calculated on the Principal Amount w.e.f 1<sup>st</sup> April, 2016 till 31<sup>st</sup> March, 2022.</b>	<b>Total Claim Accepted</b>
(A) Principal Amount      1,44,50,000	Nil-Rejected	Rs.2,34,98,191/-
(B) <u>Add</u> : Interest            1,45,18,753		
	2,89,68,753	
(C) <u>Less</u> : Amt. Withdrawn    39,49,304		
	2,50,19,449	
(D) <u>Less</u> : TDS                    15,21,258		
<b>Total claim Accepted      <u>2,34,98,191</u></b>		

**A detailed letter, explaining the reasons for the rejection of interest claimed is E-mailed to the party on 10/05/2022.**

**The said letter is also attached herewith as Annexure-1**

The following documents are also attached in support of verification and my reasoning for rejection of interest claimed.

1. Family Tree (Annexure-2)
2. Form-C (Annexure-3)
3. Summary of loan account from F.Y. 1995-96 to F.Y. 2021-22. (Annexure-4)
4. Ledger account for F.Y. 2021-22. (Annexure-5)
5. Annual accounts for the year ended 31<sup>st</sup> March 2021. (Annexure-6)
6. Last Balance sheet signed by Shri Ramanbhai B. Patel (FY 2015-16) (Annexure-7)

### **Corporate Debtor as going concern**

1. Corporate Debtor is operating since 1962, manufacturing gelatine, which is a Pharma Raw Material for making Capsules.
2. For the month of April 2022 the Turnover of the Corporate Debtor is more than the Average monthly turnover of the previous year. Export turnover consists more than 40% of total Sales. Total revenue for the FY 2021-22 was Rs. 43 Crores.
3. Salary and wages are paid in time and up to date. Provident fund is deposited up to date.

4. All the government dues are paid up to date. During the F.Y. 2020-21 company has paid GST, amounting to Rs. 5 Crores and in F.Y.2021-22 Rs. 4.5 Crores.
5. All the suppliers and creditors are paid in time.
6. Therefore, this Corporate Debtor does not deserve to be under the CIRP process.

**BHASKAR GOPAL SHETTY**  
**INTERIM RESOLUTION PROFESIONAL**  
**[RAYMON PATEL GELATINE PRIVATE LIMITED]**